

11.56 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for 1988-89 and Statement showing reason for delay in taking these papers

[*English*]

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1988-89.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[*Placed in the Library. See No. LT-1539/90*]

Review on the working of and Annual Report of the Central Electronics Limited, New Delhi, for the year 1988-89

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M. G. K. MENON): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under

sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1988-89.

(2) Annual Report of the Central Electronics Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT-1540/90*]

Notifications under Banking Companies (Acquisition and Transfer of undertakings) Act, 1970 and 1980 and Statements for delay in laying these papers etc.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): On behalf of Shri Anil Shastri I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) The Punjab National Bank Officer Employees' (Conduct) Amendment Regulations, 1988 published in the Gazette of India dated the 13th May, 1989.

[*Placed in Library. See No. LT-1541/90*]

(ii) The Allahabad Bank Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. Legal/1/90 in the Gazette of India dated the 17th February, 1990.

[*Placed in Library. See No. LT-1542/90*]

(iii) The Central Bank of India Officer Employees' (Conduct) Amendment Regulations, 1976 published in Notification No. G.S.R. CO-PRS-LEGAL-89/136 in the

Gazette of India dated the 18th February, 1989 together with a corrigendum thereto published in Notification No. CO-PRS-LEGAL: 89: 1360 dated the 30th September, 1989.

[Placed in Library. See No. LT-1543/90]

- (iv) The Syndicate Bank Officer Employees' (Conduct) Amendment Regulations, 1988 published in Gazette of India dated the 24th December, 1988.

[Placed in Library. See No. LT-1544/90]

- (v) The Union Bank of India Officer Employees' (Conduct) Amendment Regulations, 1976 published in Notification No. CO/IRD/3942/88 GSR in the Gazette of India dated the 21st May, 1988 together with corrigenda thereto published in the Gazette of India dated the 10th June, 1989 and the 30th September, 1989.

[Placed in Library. See No. LT-1545/90]

- (2) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items No. (i) and (iii) to (v) of (1) above.

[Placed in Library. See No. LT-1541-1545/90]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

- (i) The Oriental Bank of Commerce Officer Employees' (Conduct) Amendment Regulations, 1982 published in Notification No. 3903 in the Gazette of India dated the 12th March, 1988 together with a corrigendum thereto published in Notification No. 3907 dated the 15th April, 1989.

[Placed in Library. See No. LT-1546/90]

- (ii) Amendment to Regulation 20 (4) of the Andhra Bank Officer Employees' (Conduct) Regulations, 1982.

[Placed in Library. See No. LT-1547/90]

- (4) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. 1546-1547/90]

- (5) A copy of the Appellate Tribunal for Forfeited Property (Procedure) Rules, 1989 (Hindi and English versions) published in the Notification No. S.O. 70(E) in the Gazette of India dated the 22nd January, 1990, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 together with a corrigendum thereto published in Notification No. S.O. 201(E) dated the 8th March, 1990.

[Placed in Library. See No. LT-1548/90]

11.57 hrs.

ASSENT TO BILL

SECRETARY-GENERAL: I beg to lay on the Table the Constitution (Sixty Seventh Amendment) Bill, 1990, passed by the Houses of Parliament during the second part of the current Session and assented to since a report was last made to the House on 1st October, 1990.

11.57½ hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

[English]

SECRETARY-GENERAL: Sir, I beg to lay on the Table a copy of the amendment to Direction 10A (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.